PROF. MADHU DANDAVATE (Rajapur): After the statement it has become clearer that the facts referred to by Mrs. Parvathi Krishnan are correct. There is not only one order; there are many orders where reinstated workers have been demoted. This is a new form of victimisation.. *(Interruptions)*.

MR. SPEAKER: You cannot ask for clarifications now.

12.32 hrs.

INTEREST-TAX BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R GANESH): I beg to move for leave to introduce a Bill to impose a special tax on interest in certain cases.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to impose a special tax on interest in certain cases".

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce† the Bill.

12.33 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the sick textile undertakings specified in the First Schedule with a view to reorganising and rehabilitating such sick textile undertakings so as to subserve the interests of the general public by the augmentation of the production and disribution, at fair prices, of different varieties of cloth and yarn, and for matters connected therewith or incidental thereto.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय एक लम्बे अर्से के बाद यह विधेयक हमारे सामने आया है, और इस पर मुझे खुशी है लेकिन इन की जो मुआवजे की योजना है यह मेरी राय मे ठीक नही है, और इसलिये मे उस हिस्से का विरोध करना चाहता हू । वह उस का समर्थन किन कारणो को लेकर करना चाहते हैं इस का अगर सदन के सामने विवरण और स्पष्टीकरण देगे तो मेहरबानी होगी ।

SHRI C SUBRAMANIAM: I do not know whether at this stage I should go into the merits of compensation, etc. When the Bill comes up for consideration, I shall explain.

श्री मधु लिमये : यह थोडे ही है । जब सिद्धान्तो के सवाल उठाए जाते है तो जवाब आना चाहिये । मैने केवल एक सिद्धान्त का सवाल उठाया ।

अध्यक्ष महोदय : जब प्रिन्सिपल्स आफ दी बिल कमीडरेशन स्टेज मे जाते है तो उस समय जवाब दे सकते है। लेकिन अगर कोई लेजिस्लेटिव कम्पीटैंस या कांस्टीट्यूशनल अमेंडमेंट है तब तो आप जवाब अभी मांग सकते थे ।

श्री मधु लिमये अध्यक्ष महोदय, दोनों कारणो को ले कर विरोध किया जाता है । मैं स्पष्टीकरण चाहता हूं कि किन सिद्धान्तो के आधार पर उन्होंने कम्पेन्सेशन की योजना बनायी है ।

अध्यक्ष महोदय : यह तो कंसीडरेशन स्टेज पर बतायेगे ।

श्री मधु लिमये : अगर नहीं आना है तो इस को अबौलिश कर दीजिए ।

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 2nd September, 1974.

†Introduced with the recommenda tion of the President.*